

a representative of the aforesaid firm for three years ending August or September, 1961. During the period 7th December, 1956 to 9th April, 1962, when I was Railway Minister, no order of supply was placed with the firm of Aligemene of Rotterdam by the Ministry of Railways.

As regards the other transaction, I had at no time anything to do with development of land and housing. I had also no talk with Shri Charan Singh nor was any influence exercised by me on him or anyone else, as has been alleged.

(c) This is a hypothetical question. If the ploiholders ever feel that their interest is not safe they are free to approach the competent authority for redress. I, on my part, can say that neither in the past have I used nor do I intend to use in the future my official position to secure any favour or protection for my son.

**Burma Tamizhar Rehabilitation Association
Madras**

*1019. SHRI UMANATH :
SHRI NAMBIAR :
SHRI P. RAMAMURTI :
SHRI K. RAMANI :
SHRI KIRUTTINAN :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Government have received any representation from the Burma Tamizhar Rehabilitation Association, Madras specifying the difficulties and losses caused to them as a result of treatment by the Customs authorities ;

(b) if so, the remedial measures taken by the Government to help and restore their business ;

(c) whether they have demanded any specific help from Government to rehabilitate themselves ; and

(d) if so, the details thereof and the action taken by Government ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : (a) to (d). Representations have been received from Burma Tamizhar Rehabilitation Association, Madras, stating that members of the Association were finding it difficult to carry on their existing business as a result of action taken by the Customs Authorities under the Customs (Amendment) Act, 1969. The specific items on which assistance has been asked for and the action taken are given below :—

Assistance asked for :

- (i) The members of the Association may be exempted from the provisions of the Customs (Amendment) Act, 1969.
- (ii) Loan of Rs. 5000/- per family may be sanctioned to the repatriate shopkeepers.
- (iii) For permanent settlement of the repatriates, they may be provided with a separate market either in the place at which it is situated now or at any other appropriate place which could accommodate all the shopkeepers who are members of the Association.
- (iv) Customs, Sales Tax and other authorities may be directed not to interfere with the business carried on by them till they get these reliefs.
- (v) They may be exempted from payment of Sales Tax and other taxes.

The requests of the Association have been examined and the position is as under :—

- (i) The request for exemption from the provisions of the Customs (Amendment) Act, 1969, is under consideration.
- (ii) Loans for small trade and business are sanctioned by Tamil Nadu Government, depending on the merits of each case.
- (iii) The present location of Burma Bazar on the platform adjoining the Beach Railway Station is hindering the free

flow of pedestrian traffic in the locality. The Tamil Nadu Government are, therefore, considering the question of providing stalls in alternative sites in some other suitable localities within Madras city.

- (iv) It is not possible to issue orders as requested by the Association.
- (v) The question of exempting the Burma repatriates from payment of Sales Tax for some time is under the consideration of the Tamil Nadu Government.

Production of High Yielding Varieties of Jute :

*1020. SHRI BENI SHANKAR SHARMA :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether Government have launched any scheme for research for producing jute of high-yielding varieties as in the case of wheat or sugarcane ;

(b) if not, the reasons therefor ; and

(c) whether Government will direct its Research Centres or start new Research Centres to evolve a high-yielding variety of jute which would increase the yield per acre to meet the shortage of this particular crop ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes.

(b) Does not arise.

(c) The research work on jute is being carried out at the main and sub-centres established under the All India Coordinated Research Project on the Jute and Allied, Fibres, the primary objective of which is to evolve high-yielding varieties of Jute.

Sugar Supply to Madhya Pradesh

5856. SHRI BABURAO PATEL : Will the Minister of FOOD AND AGRICULTURE be pleased to state the extent to which the actual demands of Madhya Pradesh for sugar were met by the Central Government in the years 1965, 1966, 1967 and 1968 ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : During the years 1964-65, 1965-66 and 1966-67 there was complete control over price and distribution of sugar. The available quantity of sugar was distributed to the States on the established basis. In 1967-68 the policy of partial decontrol was enforced. Only 60% of the production of sugar in the factories was requisitioned as levy and distributed in monthly quotas to the States including Madhya Pradesh. The Madhya Pradesh Government asked for increase in its monthly quota from 5832 tonnes to 7430 tonnes. This was not found possible due to the limited availability of sugar.

The following quantities of sugar were allotted to Madhya Pradesh during the four years :—

1964-65	...	1,57,025	tonnes
1965-66	...	1,99,875	"
1966-67	...	1,37,490	"
1967-68	...	75,319	"

Recognition of the Employees' Union of Indian Air Lines Corporation

5857. SHRI INDRAJIT GUPTA : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether any verification of membership for purposes of granting recognition under the Code of Discipline has been carried out in respect of Employees' union of the Indian Airlines Corporation :

(b) if so, the result thereof ;

(c) whether it is a fact that a union representing a special category of employees only, has been recommended for recognition ; and

(d) if so, whether it is Government's policy to encourage category-wise unions ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOY-